

4

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 67/(MAH)/2017  
M.A. No. 493/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.11.2017

NAME OF THE PARTIES: Reliance Commercial Finance Ltd.  
V/s  
Gupta Corporation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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Alpana Ghone

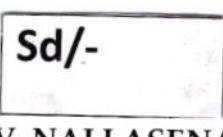
Alpana Ghone Counsel

a/w Praveer Shetty :/s Res Legal  
ORDER

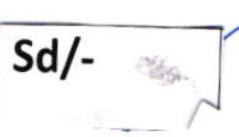
MA 493/2017 IN CP No. 67/I&BP/NCLT/MB/MAH/2017

On the Application filed by the Committee of Creditors of the Corporate Debtor company for appointment of Resolution Professional namely Mr. Ramesh Saraogi, (Reg. No. IBBI/IPA-002/IP-N00090/2017-18/10234), the name of the Insolvency Resolution Professional is hereby referred to IBBI for recommendation of the name of the Insolvency Resolution Professional proposed by the Committee of Creditors.

List this matter on **24.11.2017** for appointment of the Resolution Professional. Until such time the Interim Resolution Professional is hereby directed to continue until further order.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)